

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51588 OF 2017

(Arising out of Order-in-Appeal No. 20(AB)ST/JPR/2017 dated 03.02.2017 passed by the Commissioner (Appeals) Central Excise & Service Tax, Jaipur)

Varshit Electricals Pvt. Ltd.

1195A, Phase-IV, RIICO Indl. Area, Bhiwadi
Alwar (Rajasthan)

..... **Appellant**

VERSUS

**Commissioner of Customs, Excise &
Service Tax,**

'A' Block, Surya Nagar
Alwar (Rajasthan)

..... **Respondent**

APPEARANCE:

Shri Kunal Agarwal, Advocate for the Appellant

Dr. Radhe Tallo, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50405/2023

DATE OF HEARING/DECISION : March 24, 2023

JUSTICE DILIP GUPTA :

Learned counsel appearing for the appellant states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**